

## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

6th, 7th & 8th Floors, Tower B, World Trade Centre,  
Nauroji Nagar, New Delhi- 110029  
Ph: 011-26189709 Fax: 011-20904365

**Dy. No.: 338/2026**

Date: 24.8.2026

To

Shri Zafrul Hasan  
Chief General Manager (Commercial/Regulatory Cell),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: - Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for Assets under “Northern Region System Strengthening-XL(NRSS-XL)” scheme in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026: -

### **2019-24 and 2024-29 period**

- a) Provide Cash IDC statement in Excel for all the assets with proper linkages.
  - b) Provide Form 9C in Excel format for all the assets for 2019-24 and 2024-29 period.
  - c) Provide Liability flow Statement in Excel format for all the assets.
  - d) Provide details of Liquidated Damages with supporting documentation.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Deputy Chief (Legal)